

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 4372**

**TO BE ANSWERED ON WEDNESDAY, THE 29<sup>TH</sup> MARCH, 2017**

**Disclosure of Contribution to Political Parties**

4372. SHRI RAJENDRA AGRAWAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government intends to ensure disclosure of contributions to political parties to the public;
- (b) if so, the steps taken in this regard;
- (c) whether the Government intends to introduce complete State funding of elections; and
- (d) if so, the details thereof and if not, the reasons therefor?

**A N S W E R**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELETRONICS  
AND INFORMATION TECHONOLY  
(SHRI P.P.CHAUDHARY)**

(a) and (b):- The Law Commission of India, in its 255<sup>th</sup> Report on the issue of 'electoral reforms' has, inter-alia, recommended to make publicly available, on Election Commission's website, or on file for public inspection, on payment of prescribed fee, all the contribution reports submitted by all the political parties. The said recommendation along with other recommendations of the Law Commission is under consideration of the Government.

(c) and (d):- The Law Commission has not recommended a system of complete state funding of elections given the current economic and developmental problems of the country.

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